

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.23**  
**C.P. (IB) No.147/BB/2022**

**IN THE MATTER OF:**

M/s. Bank of Baroda ... Petitioner  
Vs.  
Mr. Manohar Satramdas Agicha ... Respondent

**Order under Section 95(1) of IBC, 2016**

**Order delivered on 29.04.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Sharan Kukreja  
Ms.Abhijna Somashekara  
For the Respondent : Ms.Sanjana  
For RP : Shri Bhupendra Dave

**ORDER**

1. Heard the Ld. Counsel for the Petitioner, Respondent and RP
2. The Counsel appearing for the Respondent stated that they have not received any intimation/notice and also copy of the RP report and further stated that the Personal Guarantor/Respondent is currently under police custody.
3. The Counsel for the RP submitted that he has made full efforts to serve the copy of the report on the Respondent. Therefore, the Counsel for the RP is directed to serve the copy of the RP report for the Counsel appearing on behalf of the Respondent.
4. Thereafter, two weeks' time is granted to the Respondent to file their reply to the RP report duly serving the copy on the otherside. One week thereafter to the Petitioner and RP to file rejoinder if any.
5. List the matter on **19.06.2024**.

**Sd/-**  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(K. BISWAL)**  
**MEMBER (JUDICIAL)**